

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

UNSTARRED QUESTION NO:5861
ANSWERED ON:02.05.2013
BENCHES OF HIGH COURTS
Meinya Dr. Thokchom;Sugavanam Shri E.G.

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether there is any proposal to set up High Court for every State;
- (b) if so, the details thereof and if not, the reasons therefor;
- (c) the number of Judges appointed to the recently set-up High Courts of Manipur and Tripura respectively;
- (d) whether there is any criteria for deciding the number of Judges for a High Court; and
- (e) if so, the details thereof?

Answer

MINISTER OF LAW AND JUSTICE (DR. ASHWANI KUMAR)

(a) & (b) : Article 214 of the Constitution provides that there shall be a High Court for each State. There are currently 28 States in the country and 24 High Courts, details of which are given at Annex. As may be seen, States of Punjab and Haryana have a common High Court at Chandigarh while Bombay High Court has jurisdiction over the States of Maharashtra and Goa.

Three North-Eastern States, namely, Arunachal Pradesh, Mizoram and Nagaland do not have a High Court because infrastructure for High Courts is not ready.

(c) to (e) : Against the sanctioned strength of 04 Permanent Judges (including Chief Justice) each for both the High Courts of Manipur and Tripura, 01 Permanent Judge and Chief Justice have been appointed in Manipur High Court and 03 Permanent Judges and Chief Justice have been appointed in the High Court of Tripura.

The strength of Judges for the High Courts of Manipur and Tripura has been determined by the Government in consultation with the Supreme Court of India. While determining the Judges strength for these High Courts, factors such as, statistical data of institution, disposal and pendency of cases in the erstwhile Benches of Gauhati High Court at Manipur and Tripura, have been duly considered.

Annex

Annex referred to in reply to part (a) & (b) of Lok Sabha Unstarred Question No.5861 to be answered on 02.05.2013

NAME OF HIGH COURTS, THEIR PRINCIPAL SEATS, BENCHES AND THEIR JURISDICTION

Sl.No.	High Court	Principal Seat	Jurisdiction
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1	Allahabad	Allahabad	Uttar Pradesh
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2	Andhra Pradesh	Hyderabad	Andhra Pradesh
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3	Bombay	Mumbai	Maharashtra; Goa; Daman & Diu; Dadra & Nagar Haveli;
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4	Calcutta	Kolkata	West Bengal & Andaman & Nicobar Islands
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5	Chattisgarh	Bilaspur	Chattisgarh
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6	Delhi	New Delhi	NCT of Delhi
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7	Gauhati	Guwahati	Assam, Nagaland, Mizoram, & Arunachal
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Pradesh.

- 8 Gujarat Sola (Ahmedabad) Gujarat
- 9 Himachal Pradesh Shimla Himachal Pradesh
- 10 Jammu & Kashmir Jammu & Srinagar Jammu & Kashmir
- 11 Jharkhand Ranchi Jharkhand
- 12 Karnataka Bangalore Karnataka

- 13 Kerala Kochi Kerala & Lakshadweep
Islands
- 14 Madhya Pradesh Jabalpur Madhya Pradesh

- 15 Madras Chennai Tamil Nadu & Pondicherry
- 16 Orissa Cuttack Orissa

- 17 Patna Patna Bihar
- 18 Punjab & Haryana Chandigarh Punjab, Haryana & Chandigarh
- 19 Rajasthan Jodhpur Rajasthan
- 20 Sikkim Gangto Sikkim

- 21 Uttarakhand Nainital Uttarakhand
- 22 Manipur Imphal Manipur
- 23 Meghalaya Shillong Meghalaya

- 24 Tripura Agartala Tripura